

**CC No. 332/2019**  
**FIR No. 01/2013**  
**PS ACB**  
**State Vs. K. K. Goswami (Closure Report)**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

**The hearing of the present matter is being taken up** through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

**Present (through Video conference):**

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

Proceedings are stayed by Hon'ble Delhi High Court vide Order dated 10.12.2019 in Crl. M. C. No. 6343/2019. The last date of hearing in HC was 21.04.2020 and further date of hearing is not clear as on today.

**Put up on 27.10.2020.**

A copy of this order be supplied to the Ld. Prosecutor; the parties concerned and; IO through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.08.25 11:40:40 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
25.08.2020  
(r)

**CC No. 255/2019**  
**FIR No. 04/12**  
**PS ACB**  
**State Vs. Jannu Pal Raj Kumar**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

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**Present (through Video conference):**

- : Sh.Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused is present along with Counsel Sh. Anuj Handa.

The matter is at the stage of defence evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing.

Therefore, matter is adjourned.

Put up on **11.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor; accused and Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.08.25 11:46:55 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
25.08.2020  
(r)

**CC No. 346/2019**  
**FIR No. 23/2008**  
**PS ACB**  
**State Vs. Closure Report**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

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**Present (through Video conference):**

: Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.

: IO ACP Madan Lal Meena is present and submits that in the present case a pseudonymous complaint was received which was investigated by one Inspector Ashok Kumar Goswami who has now retired.

**Put up on 06.10.2020 for consideration.**

A copy of this order be supplied to the Ld. Prosecutor and to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.08.25 11:43:04 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
25.08.2020  
(r)

**Directorate of Enforcement Vs.  
Nirmal Singh Bhangoo & Ors.  
CC No. 9/19**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

**The hearing of the present matter is being taken up** through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

**Present (through Video conference):**

- : Sh. N. K. Matta, Ld. Special Prosecutor for Enforcement Directorate.
- : Counsel Sh. Manoj Pant for A1 Nirmal Singh Bhangoo.

- : A2 M/s PEARLS Infrastructure Project Ltd. is a company on whose behalf Counsel Sh. Suyash Sinha is present.
- : A3 Kanwaljeet Singh Toor is present with Counsel Sh. Raghav Gulati.
- : A4 Mohan Lal is present with Counsel Sh. Anand Nandan.
- : A5 M/s PACL Ltd. is a company for whom Counsel Sh. Nimish Chib is present.
- : A6 Gurmeet Singh is produced from JC, Tihar Jail No. 8 who is identified by DEO Roop Kishore. Counsel Sh. Siddharth Arora is present on behalf of A6.
- : A7 Sarvesh Kumar with Counsel Sh. Varun Chandok.

In the present matter arguments on the bail applications of the individual accused persons were heard on 28.02.2020, before the lockdown period and the matter was reserved for orders, but subsequently because of pandemic Covid-19 situation and the consequent lockdown orders could not be pronounced. This matter was taken up through Video Conferencing on 23.06.2020, but since all the accused and their Counsel could not be contacted through e-mail/Whatsapp, therefore, on that day no further proceedings could take place. Today, the matter was taken up and the above-mentioned accused/complainant and their counsels appeared.

Further arguments heard. Ld. Counsels for the Enforcement Department submits that he wants to file two more judgments which he shall be filing through e-mail today itself. Let it be filed and once it is filed its copy be supplied to accused persons and their counsels through e-mail.

Put up this matter **for orders on bail applications on 03.09.2020. Complainant / Counsel for complainant / accused persons and their Counsels are at liberty to appear in the Court physically on 03.09.2020 at 12 PM.**



A copy of this order be supplied to the Ld. Special Prosecutor for ED; accused persons and Ld. Counsels for the accused persons; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.08.25 11:50:56 +05'30



**(Dig Vinay Singh)**  
Special Judge (PC Act) ACB-02  
Rouse Avenue Courts, New Delhi  
25.08.2020  
(r)

**CC No. 146/19**  
**FIR No. 38/07**  
**PS ACB**  
**State Vs. Ajeet Singh**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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**Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused in person with Counsel Sh. Chandra Dutta.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing. Therefore, matter is adjourned to **18.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY  
SINGH  
'Date: 2020.08.25 11:44:50 +05'30



**(Dig Vinay Singh)**  
**Special Judge (PC Act) ACB-02**  
**Rouse Avenue Courts, New Delhi**  
**25.08.2020**  
**(K)**

**CC No. 28/2020**  
**FIR No. 21/2013**  
**PS ACB**  
**State Vs. Shyam Lal Verma**

**25.08.2020**

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and; office order no. 322/RG/DHC dated 15-08-2020.

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**Present (through Video conference):**

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused in person with Counsel Sh. Dhruv Shukla.

Put up this matter on **03.09.2020 at 10.30 a.m.** for physical appearance of the accused since copies of the charge sheet have to be supplied to him, and as per roaster this court will function physically on that day.

IO to also appear in person.

A copy of this order be supplied to the Ld. Prosecutor, the accused and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH  
'Date: 2020.08.25 11:44:05 +05'30



**(Dig Vinay Singh)**  
**Special Judge (PC Act) ACB-02**  
**Rouse Avenue Courts, New Delhi**  
**25.08.2020**  
**(K)**